

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

WEDNESDAY, THE ELEVENTH DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO

CONTEMPT CASE No: 1667 of 2024

Contempt Case filed Under Sections 10 to 12 of Contempt of Courts Act, 1971 to punish the respondents herein for wilfully and deliberately disobeying/ violating the Orders of the High Court dated 26-09-2013 passed in WAMP No. 263 of 2013 in W.A.No.114 of 2013.

Between:

1. Mohd. Wajid Hussain, S/o. Late Mohammed Karamath Hussain, Aged about 34 years, R/o. 17-2-252, Chowni Nada, Ali Baig, Yakutpura, Hyderabad.
2. Mohammed Javeed Hussain, S/o. Late Mohammed Karamath Hussain, Aged about 31 years, R/o. 17-2-252, Chowni Nada, Ali Baig, Yakutpura, Hyderabad.
3. Ms. Qateerja Zeeshan, D/o. Late Mohammed Karamath Hussain, Aged about 30 years, R/o. 17-2-252, Chowni Nada, Ali Baig, Yakutpbra, Hyderabad.

(Petitioners 2 and 3 are being represented by their GPA Mr. Mohd Wajid Hussain, the 1st Petitioner herein).

...Petitioner

AND

1. Sri Navin Mittal, IAS, Secretary, Revenue Department, State of Telangana, Secretariat, Hyderabad.
2. Smt. R.D. Madhuri, Additional Collector Sangareddy District, Sangareddy. (previously designated as Joint Collector)
3. Smt. P.Radha, Mandal Revenue Officer, Ameenpur Mandal, Sangareddy District.

...Respondents

(Earlier Patancheru Mandal, Medak District, Now changed as Ameenpur Mandal, Sangareddy District).

Counsel for the Petitioners: Mr. T. ASHOK (Not Present)

Counsel for the Respondents: ADVOCATE GENERAL

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

CONTEMPT CASE No.1667 of 2024

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

None for the petitioners even when the matter is called in the second round.

2. It appears that the petitioners are not interested in prosecuting the matter.

3. The contempt case is, therefore, dismissed for non-prosecution.

Miscellaneous applications pending, if any, shall stand closed.

Sd/- I. NAGA LAKSHMI
DEPUTY REGISTRAR

//TRUE COPY//


SECTION OFFICER

To,

1. One CC to Mr. T. ASHOK, Advocate [OPUC]
2. Two CCs to ADVOCATE GENERAL, High Court for the State of Telangana at Hyderabad. (OUT)
3. Two CD Copies

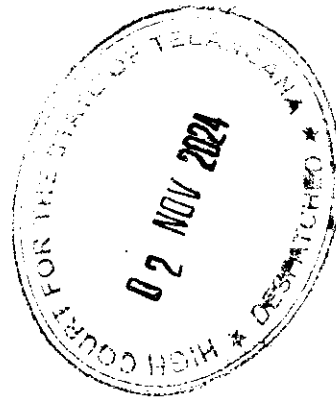
kam/DL

Pme

HIGH COURT
DATED:11/09/2024

ORDER

CC.No.1667 of 2024



THE CONTEMPT CASE IS
DISMISSED FOR
NON-PROSECUTION

⑥ P.M.G.
21/10/24